

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 1934
TO BE ANSWERED ON THE 3RD MARCH, 2020

PESTICIDES MANAGEMENT REFORMS

1934. SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government proposes pesticides management reforms to regulate the business of pesticides and compensate farmers in case of losses from the use of spurious agro chemicals;
- (b) if so, the details thereof and progress made along with implementation status in the last three years; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): The Central Government has enacted the Insecticide Act 1968 to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals and for matters connected therewith. Under the Consumer Protection Act, 1986, the farmer as a consumer can claim compensation for losses.

(b) & (c): To check sale of spurious insecticides, the monitoring of quality of pesticides is a shared responsibility between the Central and State Governments. Central Government and State Governments have notified 191 and 10946 Insecticides Inspectors respectively to check the quality of pesticides. As reported by the State Governments, during last 03 years, 2017-18 to 2019-20 (till January 2020), 1,91,365 pesticide samples have been analyzed and 2584 prosecutions have been launched in cases where samples were found to be of poor quality.
